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I think the Prime Minister should lay it on the Table and answer questions in this connection.

MR. CHAIRMAN: He has not very much to do except to lay it on the Table.

# PROCLAMATION BY THE PRESIDENT RELATING TO KERALA

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): Sir, I thank you first of all for your kind words and also Shri Bhupesh Gupta for the consideration shown by him.

Sir, I beg to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on the 31st July, 1959, under clause (1) of the said article in relation to the State of Kerala. TPlaced in Library. See No. LT-1455-59.]

SHRI BHUPESH GUPTA: Sir, I rise on a point of order. But that can be taken up after the Papers have been laid. I find from the Business Paper that the Governor's Report and other information have not been laid along with this proclamation on the Table of the House. I have a case to make out here, but I can take that up after other Papers have been laid or I am ready to argue it out now.

MR. CHAIRMAN: Shri Satya Narayan Sinha.

#### PUBLIC WAKE (EXTENSION OF LIMITATION) ORDINANCE, 1959

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to lav on the Table, under subclause (a) of clause (2) of article 123 of the Constitution, a copy of the Public Wakf (Extension of Limitation) Ordinance, 1959 (No. 2 of 1959). [Placed in Library. See No. LT-1458/59.1

## STATEMENT RE PROMULGATION OF PUBLIC WAKF (EXTENSION OF LIMITATION) ORDINANCE, 1959

on the Table

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, I beg to lay on the Table a statement explaining the circumstances which necessitated the promulgation of the Public Wakfs (Extension of Limitation) Ordinance, 1959. [Placed in Library. See No. LT-1468/59.1

## REPORTS ON (i) SECOND GENERAL ELEC-TIONS AND (ii) BYE-ELECTIONS HELD BETWEEN APRIL 1957 AND MARCH, 1959

SHRI A. K. SEN: Sir, I also beg to lay on the Table a copy each of the following Reports:--

- (i) Report on the Second General Elections in India 1957, Vol. II (Statistical). [Placed in Library. See No, LT-1501/59.]
- (ii) Report prepared by the Election Commission on the Results of Bveelections held between April 1957 and March 1959. [Placed in Library. See LT-1502/59]

## AMENDMENTS IN THE REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND **ELECTION PETITIONS) RULES, 1956**

SHRI A. K. SEN: Sir, I also beg to lay on the Table, under sub-section (3) of section 169 of the Representation of People Act, 1951, a copy of the Ministry of Law Notification G.S.R. No. 433, dated the 9th April, 1959, publishing further amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library. See No. LT-1379/59.1

#### DIRECTORS' REPORT (FOR 1957-58) OF THE INDIAN RARE EARTHS LIMITED, **BOMBAY**

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS AND ALSO INCHARGE OF THE DEPARTMENT OF ATOMIC ENERGY (SHRI JAWAHARLAL NEHRU): Sir, I beg to lay on the Table a copy of the Directors\*